

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

14.

C.P.(IB)/89(MB)/2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 11.08.2022

NAME OF THE PARTIES:

Chiranjilal Yarns Pvt. Ltd.

Vs

Bombay Rayon Fashions Limited

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Viraj Parikh i/b Mr. Saurabh Pandya, Ld. Counsel for the Operational Creditor present. None appears on behalf of the Corporate Debtor.
2. Counsel for the Operational Creditor submits that the Corporate Debtor is already undergoing CIRP vide an admission order dated 07.06.2022 of this Court in CP(IB)-1443/2020.
3. In view of the above, present Petition is rendered infructuous. Therefore, CP(IB)-89/2021 is **dismissed** as infructuous with liberty granted to the Operational Creditor to file its claim with the IRP/RP appointed in the above matter. The IRP/RP is directed to accept the claim of this Operational Creditor and consider the same as per law.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)